

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**Appeal No. 254 of 2017 &  
IA Nos. 636 & 959 OF 2018**

**Dated: 25<sup>th</sup> July, 2018**

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member  
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

**In the matter of:**

**Pallavpuram Tambaram MSW Private Limited ...Appellant(s)  
Vs.**

**Tamil Nadu Generation and Distribution Company ...Respondent(s)  
(TANGEDCO) & Ors.**

Counsel for the Appellant(s) : Mr. Ganesh Umapathy  
Mr. Pratyush Pandey

Counsel for the Respondent(s) : Mr. S. Vallinayagam for R-1  
Mr. Sethu Ramalingam for R-7

**ORDER**

**IA NO. 636 OF 2018  
(Appnl. for condonation of delay in filing reply)**

In this application, the applicant/respondent has submitted that there is 30 days delay in filing reply and prayed that delay in filing reply may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing reply. We find the explanation to be acceptable. We are of the opinion that sufficient cause has been made out. Hence, delay in filing reply is condoned and reply is taken on record. Application is disposed of.

**IA NO. 959 OF 2018**

*(Appln. for condonation of delay in filing rejoinder)*

In this application, the applicant/appellant has prayed that delay in filing rejoinder may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing rejoinder. We find the explanation to be acceptable. We are of the opinion that sufficient cause has been made out. Hence, delay in filing rejoinder is condoned and rejoinder is taken on record. Application is disposed of.

**Appeal No. 254 of 2017**

It is stated by learned counsel for the parties that pleadings are complete in this matter.

Therefore, list the matter for hearing on **16.08.2018.**

**(Justice N. K. Patil)**  
**Judicial Member**

**(I.J. Kapoor)**  
**Technical Member**

*ts/mk*